

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 620  
225/58(3)/ND/2022

**IN THE MATTER OF:**  
**M/s. Dalhousie Holdings Ltd.**

...APPLICANT

**Vs.**

**M/s. DCM Shriram Ltd. and M/s. MCS Share  
Transfer Agent Ltd.**

...RESPONDENT

**Section**  
**U/s 58(3) of Comp. Act, 2013**

**Order delivered on 13.03.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For the Respondent**

**:**  
**:Ms. Shweta Dubey and Ms. Ishita  
Srivastava, Advocates for Respondent  
No. 1/DCM Shriram Ltd.**

**ORDER**

Due to paucity of time, matter is now adjourned to **18.04.2023**.

**Sd/-**  
**(Court Officer)**